

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
Principal Bench, New Delhi

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Original Application No. 612/2022

Subhender

Applicant

Versus

State of Haryana

Respondent

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1.	Reply in the matter of Original Application No. 612/2022: Subhender Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 22/09/2022	

Chief Engineer/PTPS  
HPGCL, Panipat

Dated: 31/05/2023  
Place: PANIPAT

Chief Engineer/PTPS  
PTPS, HPGCL, PANIPAT



# PANIPAT THERMAL POWER STATION, PANIPAT

(Regd. Office – C-7, Urja Bhawan, Sector-6, Panchkula)

Corporate Identity Number: U45207HR1997SGC033517  
Web: [www.hpgcl.org.in](http://www.hpgcl.org.in) e-mail-[ce.ptps@hpgcl.org.in](mailto:ce.ptps@hpgcl.org.in)

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No. 677/CMDP-II/PTPS

Dated: 31/05/2023

To

The Registrar  
National Green Tribunal  
New Delhi.

Subject: Reply in the matter of Original Application No. 612/2022: Subhender Applicant Versus State of Haryana Respondent, in compliance of Hon'ble National Green Tribunal Order dated 21.04.2023

Ref: Hon'ble NGT order dated 21.04.2023

Please find below the remarks in regard to the observations/recommendations made in the report of the Joint Committee:

Sr. No.	Recommendations of the Joint Committee	Remarks
1	It is pertinent to mention that same matter has already been undertaken before the Hon'ble NGT New Delhi in OA No. 581 /2019; Residents of Gram Panchayat Jatal, District Panipat Applicant Versus State of Haryana Respondent, is related to pollution caused in the nearby villages, during management of fly ash by Panipat Thermal Power Plant and a Joint Committee of CPCB and HSPCB is assessing the damage caused to the Environment and Public Health in the area. Joint committee in OA no. 581/2019 is conducting the detailed monitoring to collect the extensive data required for quantification of the affected area and the quantitative damage caused to the environment and Public health by involving subject experts, so as to prepare the remediation plan.	The Joint Committee is already carrying out the assessment.
2	PTPS shall provide tyre washing facility of the ash carrying earth movers/ vehicles before reaching on the Panipat Assandh Road, city roads and other village road so that ash shall not come on the road and to avoid dust re-suspension.	Tyre Washing Facility will be installed shortly.
3	PTPS shall make an extensive water sprinkling plan in the ash dykes area and also along the transportation path within the Ash dykes area to prevent the maximum possible ash emissions and submit the copy of the same to CPCB and HSPCB.	Sprinklers will be installed all along the transportation path and inside the dyke area shortly.
4	PTPS shall install Online Cameras on all the exits of Ash dykes so that continuous surveillance of the Ash carrying vehicles can be done and any uncovered vehicle shall not ply on the roads.	Stand-alone cameras are already installed at all the exits. However, Online cameras will be installed by shortly.
5	PTPS shall comply with the action plan submitted for lifting of the entire ash from the dykes and also submit fortnightly report to HSPCB regarding the lifting of the ash as per action plan.	Fortnightly report is being sent to HSPCB on regular basis.

Regarding submission of action plan for taking up remedial measures, it is submitted that, as directed by Hon'ble NGT, Respondent No. 4 is taking assistance of experts from Guru Jambheshwar University of Science and Technology, Hisar. So, it is humbly requested that Respondent No. 4 may please be allowed to submit the action plan for taking up remedial measures by 31.07.2023.

  
Chief Engineer/PTPS  
HPGCL, Panipat